

RATIFIED

Minutes of M.No.52/10 held on 30.03.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 52/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 30.03.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, Asstt. IA			MOS, U.B.
4.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	
Decision :The DHI furnished written comments in this case vide their U.O. No. 3(130)/09-TSW(B) dated 30.03.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Minda Silca for ratification of norms of licence no-0510226413 dt 28-08-08.</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Minda Silca on the subject mentioned above. The firm has submitted the information vide their letter 07-01-10. There are different models of both the types of keys.</i> - - <u>Calculation of universal keys</u> <i>The average net weight of these types of key blanks is around 7.5 gms each. The firm has given the calculation for three types of keys. From the process of manufacture & the calculation submitted by the firm, this Office recommends for gross wastage of 150%. After taking 1/3rd recovery, net wastage of 100% is</i> <i>recommended. The firm's entitlement, then, comes to 78593 kg & the same is recommended. The total export weight of the product is 39.296 MT & the same may be incorporated in the licence.</i> <u>Calculation of Plastic head keys</u> <i>The net weight of these types of keys varies from 5 gms to 11.57 gms. The firm has given the calculation for three types of keys. From the process of manufacture & the</i>			

calculation submitted by the firm, gross wastage of 150% on steel is recommended. After taking 1/3rd recovery, net wastage of 100% is recommended. The firm's entitlement, then, comes to 10,700 kg of steel strips. The total export weight of the product is 8659 kg including weight of plastic which is 3.3 MT & the same can be incorporated in the licence. The total recommended quantity of steel strips is 89293 kg.

The above issues with the approval of JS(B).

DGFT file is returned herewith..

B.C.Nayak
Development Officer
30-03-10

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No3(130)/09/TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

2	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 25.05.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 25.05.2010.			

3	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

4	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	Defer Date: 25.05.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.			

5	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 25.05.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.			

6	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

7	Case No.:43/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date: 25.05.2010
	Decision : The Committee noted that firm's reply has been received in DGFT. DHI representative was advised to check and inform whether they received the reply or not. Committee decided to forward the copy of firm's reply to DHI for examination and submission of comments in case they not received the same. The case may be relisted on 25.05.2010.			

8	Case No.:35/21/80-ALC2/2009	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00317/AM10/	RLA File :04/24/040/00254/AM09/	Lic.No/Date:0410102257 11.02.2009	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

9	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

10	Case No.:51/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/01874/AM09/	RLA File :03/94/040/01068/AM09/	Lic.No/Date:0310510897 09.03.2009	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

11	Case No.:47/1/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case rejected
	HQ File :01/80/050/01870/AM09/	RLA File :03/95/040/00968/AM09/	Lic.No/Date:0310511759 17.03.2009	
	Decision : The Committee noted that subject case was rejected by the NC in its meeting No. 32/10 held on 10.11.2010 as the firm did not reply to the			

	queries raised by the NC. The case was subsequently reopened as the firm's reply was received before communication of NC decision. The reply was examined by the representative of DIPP and observed that firm has not given the point wise reply to the deficiency letter issued by this office. The Committee accordingly decided to maintain rejection.
	The RA may take necessary action accordingly.

12	Case No.:83/1/80-ALC2/2009	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/01906/AM09/	RLA File :31/24/040/00345/AM09/	Lic.No/Date:3110037942 31.03.2009	Defer Date: 25.05.2010
	Decision : The Committee noted that firm's application was received from RA and the same has been referred to DIPP on 29/03/2010. The representative of DIPP informed the Committee that the case was yet to be examined by them. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

13	Case No.:15/9/80-ALC2/2009	Party Name:OMNISCIENT PROCESS EQUIPMENTS PVT LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case rejected
	HQ File :01/80/050/00106/AM10/	RLA File :03/95/040/00007/AM10/	Lic.No/Date:0310517220 24.04.2009	
	Decision : The Committee noted that subject case was rejected by the NC in its meeting No. 32/10 held on 10.11.2010 as the firm did not reply to the queries raised by the NC. The case was subsequently reopened as the firm's reply was received before communication of NC decision. The reply was examined by the representative of DIPP and observed that firm has not given the point wise reply to the deficiency letter issued by this office. The Committee accordingly decided to maintain rejection. The RA may take necessary action accordingly.			

14	Case No.:13/13/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00158/AM10/	RLA File :07/24/040/00101/AM10/	Lic.No/Date:0710065424 17.06.2009	Defer Date: 25.05.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.			

15	Case No.:25/13/80-ALC2/2009	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00170/AM10/	RLA File :03/95/040/00052/AM10/	Lic.No/Date:0310525689 24.06.2009	Defer Date: 25.05.2010
	Decision :The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 25.05.2010:- 1 As per GA Drawing of VDIU Heater submitted by the firm requirement of alloy steel tubes is 80 nos as against 489 nos claimed by them Firm may			

1. The per sqm drawing of VDU Heater submitted by the firm, requirement of alloy steel tubes is 60 nos. as against 107 nos. claimed by them. Firm may clarify and to justify requirement of 1274 nos. of alloy steel tubes for 3 nos. of CDU/VDU Heaters supported by documentary evidence/drawings. Length of alloy steel tubes may also be indicated.

16	Case No.:8/21/80-ALC2/2009	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case rejected
	HQ File :01/80/050/00290/AM10/	RLA File :04/24/040/00099/AM10/	Lic.No/Date:0410106653 05.08.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

17	Case No.:23/21/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date: 25.05.2010
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.			

18	Case No.:25/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00307/AM10/	RLA File :05/23/040/00012/AM10/	Lic.No/Date:0510247598 13.08.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item at S.No.1&3. 2. Quantity of import item at S.No.1 may be allowed as 78.71 MT inclusive of 2% wastage. 3. Quantity of import item at S.No.2 may be allowed as 28.196 MT on net to net basis. 4. Quantity of import item at S.No.3 may be allowed as 2.60 MT inclusive of 2% wastage. 5. Quantity of import item at S.No.4 may be allowed as 1.52 MT on net to net basis. 6. Quantity of import item at S.No.5 may be allowed as 1.11 MT. 7. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at S.No. 5 of import item. 8. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

19	Case No.:26/21/80-ALC2/2009	Party Name:DICKINSON FOWLER LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00308/AM10/	RLA File :07/24/040/00188/AM10/	Lic.No/Date:0710066532 18.08.2009	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee,			

therefore, decided to defer the consideration and to relist the case on 25.05.2010.

20	Case No.:37/21/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00319/AM10/	RLA File :61/24/040/00020/AM10/	Lic.No/Date:6110000343 19.08.2009	Defer Date: 25.05.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

21	Case No.:5/28/80-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00423/AM10/	RLA File :08/24/040/00143/AM10/	Lic.No/Date:0810082827 11.09.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Description of export product may be modified as “Welded Titanium Tubes, Spec: ASTM B265-07 Grade – 2, Size: OD 25.40 MM, WT: 0.508 MM/ 0.711 MM”. 2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 32343 Kgs. inclusive of 5% wastage after taking clue from SION C - 593. The Regional Authority may take necessary action accordingly.			

22	Case No.:3/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case rejected
	HQ File :01/80/050/00392/AM10/	RLA File :05/23/040/00014/AM10/	Lic.No/Date:0510249404 16.09.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

	Case No.:4/27/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00393/AM10/	RLA File :05/24/040/00304/AM10/	Lic.No/Date:0510249502 17.09.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(130)/09-TSW(B)/ dated 30.03.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(R) Section</i>			

Subject: Application of M/S Minda Silica for ratification of norms of licence no-0510249502 dt 17-09-09

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Minda Silica on the subject mentioned above. The firm has submitted the information vide their letter 05-02-10. The information is incomplete. Based on the information available, this Office recommends the following.

IMPORT

1. Item no 1 – It is a raw material. The firm has neither given the use or calculation of requirement. The same may be deleted.
2. Item no 8 & 9- these are stated to be accessories. These appear to be tools. Since this is not used in the manufacture of the end product, the same may be deleted.
3. Item no 14 & 15- these are consumed in setting of the key cutting machine. Since this is not used in the manufacture of the end product, the same may be deleted.
4. All other items proposed for import are components & may be allowed under GN-4.

The above issues with the approval of JS(B).

B.C.Nayak
Development Officer
30-03-10

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No3(130)/09/TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No.:1/37/80-ALC2/2009	Party Name:PLANT ENGINEERING SERVICES,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
HQ File :01/80/050/00560/AM10/	RLA File :04/24/040/00146/AM10/	Lic.No/Date:0410108037 24.09.2009	

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(165)/09-TSW(B)/140 dated 22.03.2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S PLANT Engineering services for ratification of norms of licence no 0410108037 dt 24-09-09

DES-I, DGFT may kindly refer to the above mentioned licence of M/S PLANT Engineering services. The firm has submitted information vide their letter of dated 10-02-10. The information is incomplete. However based on information available this Office recommends the following.

1. The weight of the export product is 2.07 kg each & the same may be incorporated in the licence.
2. The firm has asked for wastage of 12% on item no 1 of import. The wastage is not supported by the calculation. Taking 20% recovery, this office recommends wastage of 9.5%. The firm's entitlement comes to 43871numbers & 102,000 kg & the same is recommend .
3. Item no 2 of import is a consumable. The same may be allowed within 3% of FOB value of export.

The above issues with the approval of Joint Secretary (B).

B.C.Nayak
Development Officer
17 03 10

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(165)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with DHI recommendation except that quantity of import item no. 1 may be allowed as 45000 nos. with the condition that duty exemption benefit is restricted to 102000 kg.

The Regional Authority may take necessary action accordingly.

25	Case No.:32/37/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

26	Case No.:7/28/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00425/AM10/	RLA File :08/24/040/00157/AM10/	Lic.No/Date:0810083301 01.10.2009	Defer Date: 25.05.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

27	Case No.:3/29/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00432/AM10/	RLA File :05/23/040/00059/AM10/	Lic.No/Date:0510250400 07.10.2009	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

28	Case No.:10/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00439/AM10/	RLA File :04/24/040/00159/AM10/	Lic.No/Date:0410108280 08.10.2009	Defer Date: 25.05.2010
	Decision :The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 25.05.2010.			

	Case No.:11/29/80-ALC2/2009	Party Name:KINECO PVT. LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
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29			20.05.2010	
	HQ File :01/80/050/00440/AM10/	RLA File :17/24/040/00028/AM10/	Lic.No/Date:1710002815 08.10.2009	Defer Date: 25.05.2010
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 25.05.2010.			

30	Case No.:4/29/80-ALC2/2009	Party Name:VASANTHA TOOL CRAFTS PLTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case Rejected
	HQ File :01/80/050/00433/AM10/	RLA File :09/24/040/00218/AM10/	Lic.No/Date:0910039513 08.10.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

31	Case No.:6/29/80-ALC2/2009	Party Name:TEKSONS LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	Defer Date: 25.05.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

32	Case No.:7/29/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00436/AM10/	RLA File :03/95/040/00337/AM10/	Lic.No/Date:0310540953 08.10.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 796.58 MT may be specified with the quantity of export product. 2. Weights of 564860 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 4000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 5 & 6 . 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 65523 Kgs. inclusive of 3 % wastage. 6. Quantity of import item at S.No. 6 may be allowed as applied for i.e. 6000 Kgs on net to net basis. 7. Weights of 55.246 MT, 1 MT, 1 MT, 5.4 MT, 7 MT, & 0.75 MT may be added with the quantities of import items at S.Nos.7, 8, 9, 10, 16, & 18 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 11 to 15 may be allowed as applied for. 9. Import item at S.No.17 may be allowed as per Packing Policy. 10. Import item at S.No.18 to be supplied alongwith export product. 11. Import of components may be allowed with accountability clause.			

The Regional Authority may take necessary action accordingly.

33	Case No.:9/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00438/AM10/	RLA File :04/24/040/00158/AM10/	Lic.No/Date:0410108279 08.10.2009	Defer Date: 25.05.2010
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 25.05.2010.			

34	Case No.:13/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00442/AM10/	RLA File :04/24/040/00163/AM10/	Lic.No/Date:0410108335 09.10.2009	Defer Date: 25.05.2010
	Decision : The Committee noted that firm's reply has been received in DGFT. DHI representative was advised to check and inform whether they received the reply or not. Committee decided to forward the copy of firm's reply to DHI for examination and submission of comments in case they have not received the same. The case may be relisted on 25.05.2010.			

35	Case No.:31/37/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00590/AM10/	RLA File :04/24/040/00186/AM10/	Lic.No/Date:0410109229 10.11.2009	
	Decision : The C&PC furnished written comments in this case vide their O.M. No. 46011/04/2010-PC-II dated 18.02.2010 recommending the norms as per SION H-27. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with 5% wastage as per SION H-27. The Regional Authority may take necessary action accordingly.			

36	Case No.:14/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case rejected
	HQ File :01/80/050/00573/AM10/	RLA File :11/24/040/00024/AM10/	Lic.No/Date:1110021254 11.11.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

37	Case No.:28/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case rejected
	HQ File :01/80/050/00587/AM10/	RLA File :04/24/040/00188/AM10/	Lic.No/Date:0410109500 18.11.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			

Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

Case No.:8/37/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
HQ File :01/80/050/00567/AM10/	RLA File :53/24/040/00011/AM10/	Lic.No/Date:5310009599 25.11.2009	

Decision : The C&PC furnished written comments in this case vide their O.M. No. 46011/21/2009-PC.II dated 18.02.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments with minor modification as under:-

1. Quantity of import item no. 1 i.e. "PVC Compound (Medical Grade)" may be allowed as 1.05 kg./kg. content in the export product.
2. Quantity of rest of the import items may be allowed as per written comments of C&PC as under:-
 - (i) Quantity of import item no. 2 i.e. "Relevant Stainless Steel Needle assembly" may be allowed with 3% wastage
 - (ii) Quantity of import item no. 3 i.e. "Evident paper-Plastic (Self Adhesive)" may be allowed with 5% wastage.
 - (iii) Quantity of Aluminium Foil Cover (item No. 4), Relevant Plasma Cap (Rubber Cap) (item no. 5), Relevant Luer Adaptor (item No.6), Relevant Oxygen Absorber (item No.7), Stamping Foil Tape (item No.8) and Thermal Transfer Ribbon (item No.9) may be allowed with 1% wastage.
 - (iv) Relevant Big Break Off Valve Assembly (item no. 10) may be allowed with 3% wastage.

The Regional Authority may take necessary action accordingly.

Case No.:2/37/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
HQ File :01/80/050/00561/AM10/	RLA File :05/23/040/00110/AM10/	Lic.No/Date:0510253560 27.11.2009	Defer Date: 25.05.2010

Decision : The DHI furnished written comments in this case vide their U.O. No.3(117)/09-TSW(B)/88 dated 19.2.10 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Botil OIL tools Pvt Ltd for ratification of norms of licence no -0510255715 dt 06-01-10, Lic no-0510252255 dt 10-11-09, Lic no-0510252923 dt 19-11-09, Lic no-0510253560 dt 27-11-09

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Botil OIL tools Pvt Ltd. The items proposed for import are mainly components and seamless tubes. The components may be allowed under GN-4 . The firm has sought wastage of 0.5% on length basis. There is some machining loss involved in the manufacturing process. Hence we may recommend for wastage of 5% on weight basis. RA may call for exact net weight of components to be manufactured out of imported seamless tubes and total quantity of imported raw material may be allowed based on net + 5%wastage.

*B.C.Nayak
Development Officer
19-02-10*

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(117)/09-TSW(B)

dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

40	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date: 25.05.2010
	Decision : The Committee observed that the comments called for from M/o Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 25.05.2010.			

41

Case No.:10/37/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
HQ File :01/80/050/00569/AM10/	RLA File :06/24/040/00033/AM10/	Lic.No/Date:0610016734 30.11.2009	
Decision : The C&PC furnished written comments in this case vide their O.M. No. 46011/169/2009-PC.II dated 18.02.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
Item to be exported		Quantity	
Insulator Assembly Alternator/ rectifier / Seal Assembly / Parts / Components etc.		1 no.	
Raw-material Recommended for import			
1. Phenolic Moulding compound		1.05 kg./kg. content in export product.	
2. Polyamide-66		1.05 kg./kg. content in export product.	
3. Thermoplastic Elastomer		1.05 kg./kg. content in export product.	
The Regional Authority may take necessary action accordingly.			

42	Case No.:6/37/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00565/AM10/	RLA File :05/24/040/00173/AM10/	Lic.No/Date:0510253589 30.11.2009	Defer Date: 25.05.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 25.05.2010.			

43

Case No.:9/37/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
HQ File :01/80/050/00568/AM10/	RLA File :06/24/040/00032/AM10/	Lic.No/Date:0610016729 30.11.2009	
Decision : The C&PC furnished written comments in this case vide their O.M. No. 46011/169/2009-PC.II dated 18.02.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
Item to be exported		Quantity	
Handle Assembly / Motor Vehicle Parts		1 no.	
Raw-material Recommended for import			
1. For 1 kg. weight of parts / components made of ABS Resin:- (i) ABS resin (ii) Colour Master Batch 2. Thermoplastic Elastomer (TPE) 3. PVC Compound 4. Paper Corrugated Box for Packing		1.03 kg./kg. content in export product. 0.02 kg./kg. content in export product. 1.05 kg./kg. content in export product. 1.05 kg./kg. content in export product. As per Packing Policy	
The Regional Authority may take necessary action accordingly.			

44	Case No.:17/37/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00576/AM10/	RLA File :53/24/040/00012/AM10/	Lic.No/Date:5310009656 01.12.2009	
	Decision : The C&PC furnished written comments in this case vide their O.M. No. 46011/21/2009-PC.II dated 18.02.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments with minor modification as under:-			
	- Quantity of import item no. 1 i.e. "PVC Compound (Medical Grade)" may be allowed as 1.05 kg./kg. content in the export product. - Quantity of rest of the import items may be allowed as per written comments of C&PC as under:- - Quantity of import item no. 2 i.e. "Relevant Stainless Steel Needle assembly" may be allowed with 3% wastage - Quantity of import item no. 3 i.e. "evident paper-Plastic (Self Adhesive)" may be allowed with 5% wastage. - Quantity of Aluminium Foil Cover (item No. 4), Relevant Plasma Cap (Rubber Cap) (item no. 5), Relevant Luer Adaptor (item No.6), Relevant Oxygen Absorber (item No.7), Stamping Foil Tape (item No.8) and Thermal Transfer Ribbon (item No.9) may be allowed with 1% wastage. - Relevant Big Break Off Valve Assembly (item no. 10) may be allowed with 3% wastage. The Regional Authority may take necessary action accordingly.			

Case No.:16/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
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45	HQ File :01/80/050/00575/AM10/	RLA File :05/23/040/00117/AM10/	Lic.No/Date:0510253818 02.12.2009	Defer Date: 25.05.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 25.05.2010.				

46	Case No.:20/37/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00579/AM10/	RLA File :07/24/040/00324/AM10/	Lic.No/Date:0710068624 02.12.2009	Defer Date: 25.05.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 25.05.2010.				

47	Case No.:22/37/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case closed
	HQ File :01/80/050/00581/AM10/	RLA File :31/24/040/00178/AM10/	Lic.No/Date:3110040937 04.12.2009	
Decision : The Committee noted that RA vide their letter dt. 18/02/2010 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.				

48	Case No.:24/37/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case closed
	HQ File :01/80/050/00583/AM10/	RLA File :61/24/040/00042/AM10/	Lic.No/Date:6110000375 04.12.2009	
Decision : The Committee noted that RA vide their letter No. 61/24/040/00042/AM10 dt. 18.02.2010 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.				

49	Case No.:27/37/80-ALC2/2009	Party Name:P&K HIGH TECH SYSTEM PVT.LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case closed
	HQ File :01/80/050/00586/AM10/	RLA File :05/24/040/00395/AM10/	Lic.No/Date:0510253966 04.12.2009	
Decision : The Committee noted that firm vide their letter dt. 28.01.2010 informed that the subject advance authorization has been surrendered by them to RA for cancellation. The Committee accordingly decided to close the case on the part of NC without any examination and inform the same to RA.				

	Case No.:30/37/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00589/AM10/	RLA File :05/24/040/00387/AM10/	Lic.No/Date:0510254039	Defer Date:

50	HQ File :01/80/050/00597/AM10/	RLA File :05/24/040/00597/AM10/	Meet No/Date:52/80-ALC2/2009 30.03.2010	Defer Date: 25.05.2010
Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 25.05.2010.				

51	Case No.:34/37/80-ALC2/2009	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00593/AM10/	RLA File :05/23/040/00125/AM10/	Lic.No/Date:0510254196 08.12.2009	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No. 30(72)2008-ME dated 22.03.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Item of import at Sl.No. 2,3,6,7 & 8 of import list may be allowed as net + 2% wastage. 2. Item at Sl. No. 4 of import list may be allowed as Net + 1.5% wastage. 3. Item at Sl. No. 5 & 9 of import list may be allowed as Net + 1% wastage. 4. Item at Sl. No. 10 of import list i.e. relevant silicon tube may be allowed as 12500 meters on the basis of Net + 1% wastage. 5. Item at Sl. No. 12 of import list i.e. relevant Tyvak-unprinted may be allowed as 13200 meters on the basis of 0.00528 Sq. Mtrs. for each export product. 6. Item at Sl. No. 11 of import list i.e. relevant APET film may be allowed as 15350 meters on the basis of 0.614 Sq. Mtrs. for each 100 nos. of export product. 7. Item at Sl. No. 1 of import list i.e. relevant PTFE Tube may be allowed as 136500 meters on the basis of 5.46 Sq. Mtrs. for each 100 nos. of export product. The Regional Authority may take necessary action accordingly.			

52	Case No.:36/37/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00595/AM10/	RLA File :05/24/040/00397/AM10/	Lic.No/Date:0510254313 09.12.2009	Defer Date: 25.05.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.			

53	Case No.:2/45/80-ALC2/2009	Party Name:VEELINE MEDIA LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00689/AM10/	RLA File :02/24/040/00163/AM10/	Lic.No/Date:0210135094 10.12.2009	Defer Date: 25.05.2010
	Decision : The Committee noted that DL was issued to firm based on DC(MSME) comments and firm's reply has also been received. The representative of DC(MSME) has however informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.			

	Case No.:37/37/80-ALC2/2009	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:52/80-ALC2/2009	Status:Case deferred
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54			30.03.2010	
	HQ File :01/80/050/00596/AM10/	RLA File :07/24/040/00351/AM10/	Lic.No/Date:0710068795 10.12.2009	Defer Date: 25.05.2010
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.			

55	Case No.:5/45/80-ALC2/2009	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00692/AM10/	RLA File :03/94/040/00830/AM10/	Lic.No/Date:0310553362 01.01.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net Empty Export weights of 121.7 MT & 11.65 MT may be added with the quantities of export products at S.No.1 & 2 respectively (Total net empty export weight 133.35 MT). 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 & 2. 3. Quantities of import items at S.No.1 & 2 may be allowed as 1.05 Kg/ Kg. content in the export product. 4. Weight of "10.1 MT "may be added with the quantity of import item at Sl.No.3 and quantity of this item may be allowed on net to net basis The Regional Authority may take necessary action accordingly.			

56	Case No.:4/45/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00691/AM10/	RLA File :03/94/040/00766/AM10/	Lic.No/Date:0310554385 08.01.2010	Defer Date: 25.05.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 25.05.2010.			

57	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that firm's application has been received and forwarded to DIPP whereas the case pertains to DIT. The Committee, accordingly, decided to refer the copy of firm's application to DIT for examination and submission of comments. The case may be relisted on 25.05.2010.			

	Case No.:7/45/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00694/AM10/	RLA File :04/24/040/00264/AM10/	Lic.No/Date:0410110983 21.01.2010	Defer Date: 25.05.2010

58			21.01.2010	25.05.2010
	Decision : The Committee noted that firm vide their letter dt. 24/03/2010 informed that subject adv. Authorization was obtained by them under para 4.7.1 on repeat basis as per NC decision in NC meeting No. 28/10 held on 13/10/2009 in respect of adv. Authorization No. 0410107040 dt. 19.08.09. The Committee decided to forward the firm's letter to RA for confirmation. The case may be relisted on 25.05.2010.			

59	Case No.:8/45/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00695/AM10/	RLA File :04/24/040/00250/AM10/	Lic.No/Date:0410110985 21.01.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 14.05.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 25.05.2010.			

60	Case No.:9/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date: 25.05.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 14.05.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 25.05.2010.			

61	Case No.:12/45/80-ALC2/2009	Party Name:MECHSOL TECHNOLOGIES PVT.LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00699/AM10/	RLA File :07/24/040/00364/AM10/	Lic.No/Date:0710069609 25.01.2010	Defer Date: 25.05.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Information in respect of Sl.No.1,4,5 & 11 of the Standard Deficiency Format.			

62	Case No.:13/45/80-ALC2/2009	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case closed
	HQ File :01/80/050/00700/AM10/	RLA File :61/24/040/00048/AM10/	Lic.No/Date:6110000385 25.01.2010	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00048/AM10 dt. 09.03.2010 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

63	Case No.:14/45/80-ALC2/2009	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case closed
	HQ File :01/80/050/00701/AM10/	RLA File :61/24/040/00049/AM10/	Lic.No/Date:6110000386 25.01.2010	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00049/AM10 dt. 09.03.2010 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

	close the case on the part of INC without any examination.
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64	Case No.:15/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00702/AM10/	RLA File :05/24/040/00453/AM10/	Lic.No/Date:0510256922 25.01.2010	Defer Date: 25.05.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

65	Case No.:16/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00703/AM10/	RLA File :05/24/040/00457/AM10/	Lic.No/Date:0510256923 25.01.2010	Defer Date: 25.05.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

66	Case No.:17/45/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00704/AM10/	RLA File :31/24/040/00217/AM10/	Lic.No/Date:3110041696 27.01.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 14.05.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 25.05.2010.			

67	Case No.:19/45/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00706/AM10/	RLA File :05/24/040/00458/AM10/	Lic.No/Date:0510256995 27.01.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 14.05.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 25.05.2010.			

68	Case No.:20/45/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case approved
	HQ File :01/80/050/00707/AM10/	RLA File :02/24/040/00198/AM10/	Lic.No/Date:0210137059 28.01.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

1. Words “Containing 38.80 MT of PVC sheet and 158.58 MT of PVC V Bar” may be suffixed with the description of export product.
2. Quantities of import items at S.Nos. 1 & 2 may be allowed as applied for ie. 40.74 MT and 142.3 MT respectively as per SION C- 1708.

The Regional Authority may take necessary action accordingly.

69	Case No.:21/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm’s application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm’s application by 14.05.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 25.05.2010.			

70	Case No.:22/45/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITIED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00709/AM10/	RLA File :31/24/040/00220/AM10/	Lic.No/Date:3110041743 29.01.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm’s application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm’s application by 14.05.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 25.05.2010.			

71	Case No.:23/45/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00710/AM10/	RLA File :05/23/040/00174/AM10/	Lic.No/Date:0510257198 29.01.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that DL has been issued to the firm based on DC(MSME) comments and firm’s reply is still awaited. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 30.04.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 25.05.2010.			

72	Case No.:24/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00711/AM10/	RLA File :05/24/040/00461/AM10/	Lic.No/Date:0510257366 01.02.2010	Defer Date: 25.05.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

73	Case No.:25/45/80-ALC2/2009	Party Name:ALTEM POWER LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	Defer Date: 25.05.2010

Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 14.05.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 25.05.2010.

74	Case No.:28/45/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00715/AM10/	RLA File :53/24/040/00013/AM10/	Lic.No/Date:5310010091 01.02.2010	Defer Date: 25.05.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 25.05.2010.			

75	Case No.:26/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00713/AM10/	RLA File :05/23/040/00147/AM10/	Lic.No/Date:0510257387 02.02.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that firm's application has been forwarded to DIPP whereas the case pertains to DHI. The Committee accordingly advised the representative of DIPP to handover the firm's application to DHI for examination and submission of comments. The case may be re-listed on 25.05.2010.			

76	Case No.:27/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00714/AM10/	RLA File :05/23/040/00148/AM10/	Lic.No/Date:0510257390 02.02.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that firm's application has been forwarded to DIPP whereas the case pertains to DHI. The Committee accordingly advised the representative of DIPP to handover the firm's application to DHI for examination and submission of comments. The case may be re-listed on 25.05.2010.			

77	Case No.:29/45/80-ALC2/2009	Party Name:TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00716/AM10/	RLA File :07/24/040/00365/AM10/	Lic.No/Date:0710069753 02.02.2010	Defer Date: 25.05.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format. 2. Specific item of export and its use. 3. Item of export and import appears same. The firm may give manufacturing process.			

	Case No.:30/45/80-ALC2/2009	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00717/AM10/	RLA File :07/24/040/00349/AM10/	Lic.No/Date:0710069760 02.02.2010	Defer Date: 25.05.2010

78	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Information in respect of Sl.No.3,5,11 & 11a of the Standard Deficiency Format.		
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79	Case No.:31/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00718/AM10/	RLA File :05/24/040/00466/AM10/	Lic.No/Date:0510257485 02.02.2010	Defer Date: 25.05.2010
	Decision : The Committee noted that firm's application has been forwarded to DIPP whereas the case pertains to DHI. The Committee accordingly advised the representative of DIPP to handover the firm's application to DHI for examination and submission of comments. The case may be re-listed on 25.05.2010.			

80	Case No.:32/45/80-ALC2/2009	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:52/80-ALC2/2009 30.03.2010	Status:Case deferred
	HQ File :01/80/050/00719/AM10/	RLA File :25/24/040/00021/AM10/	Lic.No/Date:2510002720 02.02.2010	Defer Date: 25.05.2010
	Decision : Deficiency letter was issued on 10/03/2010 as per DC(MSME) comments but the representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.			

S.No.28

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 30.03.2010		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 25.05.2010.

S.No.278

Case No. A/R. 51	M/s. Imperial Auto Inds. Ltd; New Delhi	HQ F.No.01/80/50/361/AM07/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No	0510185517
Date: 30.03.2010		Ratification of norms.	dt.29.0.2006

The DHI furnished written comments in this case vide their U.O. No. 3(64)/08-TSW(B)/60 dated 05/02/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S imperial Auto ltd ratification of norms of licence no- 0510185517 dated 29-06-06

DES-I, DGFT may kindly refer to the above mentioned licence of M/S imperial Auto ltd. The firm has not submitted complete information sought by this office. However based on the information available this Office recommends the following.

- 1. The export item no 2 may be deleted as requested by the firm.*
- 2. The quantity of export item no 1 is 1,00,000 number and the steel tube outer dia is 9mm with wall thickness 0.71 mm may be incorporated in the licence.*
- 3. The quantity of import item no 1 may be amended to 8305 meters with 2% wastage. The steel tube outer dia is 9mm with wall thickness 0.71 mm may be incorporated in the licence.*
- 4. Item no 2 of import may be allowed under GN4 (quantity 95 500 numbers as given in their letter of 25-02-09)*

B.C.Nayak
Development Officer
05-02-1

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(64)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.279

Case No. A/R. 58	M/s. IDMC,. Vithal	HQ F.No.01/80/50/20/AM07/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No 34/24/40/299/AM06	34 10058285
Date: 30.03.2010		Ratification of norms	Dt.06.04.2006

The DHI furnished written comments in this case vide their U.O. No. 3(76)/09-TSW(B)/69 dated 12.02.2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S IDMC Ltd for ratification of norms of licence no 3410015825 dtd 06-04-06.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S IDMC Ltd. The firm has submitted information after the personal hearing. The firm has stated that there was no import required for item no 18 of export which was subsequently not exported. The FOB value of export then to be reduced to Rs 170,10,646.10. The firm has sought wastage of 3% on steel sheets which is reasonable. This Office recommend for import of raw materials (item no 1 to 12) as applied for and item no 13 to 20 which are components under GN-4. DGFT will incorporate the export weight of each export product in the licence.

DGFT File is returned herewith

The above issues with the approval of JS(B).

B.C.Nayak
Development Officer
12-02-10

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(76)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No. A/R. -40	M/s. Multitex Filtration Engineers Ltd.,	HQ F.No.01/80/50/00800/AM06/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.05/24/040/00408/AM06	Lic.No.0510166844
Date: 30.03.2010		Ratification of norms.	dt.20.09.2005

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weight of export product may be specified as 254.927 MT.
2. Import items at S.Nos. 1, 3, 4, 5, 6, 7 & 9 may be allowed on net to net basis with accountability clause. Accordingly, quantities of import items at Sl. Nos. 3, 5, 6, 7 & 9 may be reduced to 59 Nos., 3 Nos., 18 Nos., 19 Nos. & 229 Nos. respectively.
3. Word “relevant” may be prefixed with the description of import items at S.No.8 and its quantity may be allowed as 37.8 MT inclusive of 5 % wastage.
4. Import item at Sl. No. 2 may be deleted as no details submitted by the firm for use of this item.

The Regional Authority may take necessary action accordingly.

S.No.281

Case No. A/R. -42	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/01106/AM08/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.03/95/040/01070/AM08	Lic.No.0310461144
Date: 30.03.2010		Ratification of norms.	dt.14.02.2008

The Committee considered the firm’s request to reinstate the quantity of steel plates 29,700 kgs. and the quantity of refractory materials as 5,500 kgs. which have been deleted by the NC while ratifying the norms due to non availability of calculation of these items. The firm’s representation was examined by the technical authority in DHI and informed that firm has still not given the information regarding Sl.No. 11 of SDL. The Committee accordingly decided to maintain earlier decision as the deleted items can not be restored unless the firm gives complete information relating to Sl.No. 11 of SDL.

The RA may take necessary action accordingly.

S.No.282

Case No. A/R. -56	M/s. Dresser — Rand India Pvt. Ltd., Mumbai.	HQF.No.01/80/50/00672/AM06/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.03/94/040/00539/AM06	Lic.No.0310344783
Date: 30.03.2010		Ratification of norms.	dt.26.05.2005

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export product may be specified as 1103 MT.
2. Word “relevant” may be prefixed the description of import items from S.No.1 to 19.
3. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 55 MT inclusive of 1.5% wastage.
4. Quantity of import item at S.No. 2 may be allowed as 52 mtrs. (102 Kgs.) inclusive of 2% wastage.
5. Quantity of import item at S.No. 3 may be allowed as 366 mtrs. (732 Kgs.) inclusive of 2% wastage.
6. Quantity of import item at S.No. 4 may be allowed as 534 mtrs. (1602 Kgs.) inclusive of 2% wastage.
7. Quantity of import item at S.No. 5 may be allowed as 6 mtrs. (22.5 Kgs.) inclusive of 2% wastage.
8. Quantity of import item at S.No. 6 may be allowed as 255 mtrs. (1275 Kgs.) inclusive of 2% wastage.
9. Quantity of import item at S.No. 7 may be allowed as 536 mtrs. (3749 Kgs.) inclusive of 2% wastage.
10. Quantity of import item at S.No. 8 may be allowed as 143 mtrs. (1000 Kgs.) inclusive of 2% wastage.
11. Quantity of import item at S.No. 9 may be allowed as 23 mtrs. (252 Kgs.) inclusive of 2% wastage.
12. Quantity of import item at S.No. 10 may be allowed as 564 mtrs. (8460 Kgs.) inclusive of 2% wastage.
13. Quantity of import item at S.No. 11 may be allowed as 230 mtrs. (5049 Kgs.) inclusive of 2% wastage.

13. Quantity of import item at S.No. 11 may be allowed as 230 mtrs. (9912 Kgs.) inclusive of 2% wastage.
 14. Quantity of import item at S.No. 12 may be allowed as 58 mtrs. (1739 Kgs.) inclusive of 2% wastage.
 15. Quantity of import item at S.No. 13 may be allowed as 252 mtrs. (10836 Kgs.) inclusive of 2% wastage.
 16. Quantity of import item at S.No. 14 may be allowed as 318 mtrs. (13674 Kgs.) inclusive of 2% wastage.
 17. Quantity of import item at S.No. 15 may be allowed as 59 mtrs. (2521 Kgs.) inclusive of 2% wastage.
 18. Quantity of import item at S.No. 16 may be allowed as 178 mtrs. (10710 Kgs.) inclusive of 2% wastage.

19. Quantity of import item at S.No. 17 may be allowed as 36 mtrs. (2856 Kgs.) inclusive of 2% wastage.
 20. Quantity of import item at S.No. 18 may be allowed as 18 mtrs. (1428 Kgs.) inclusive of 2% wastage.
 21. Quantity of import item at S.No. 19 may be allowed as 102 mtrs. (18666 Kgs.) inclusive of 2% wastage.
 22. Weight of import items from S.No. 20 to 144 may be specified as under and the same may be allowed on net to net basis with accountability clause.

Sl.No.	Weight (Kgs.)	Sl.No.	Weight (Kgs.)	Sl.No.	Weight (Kgs.)
20	50	62	149	104	49
21	126	63	4	105	52
22	166	64	37	106	84
23	175	65	9	107	85
24	105	66	114	108	56
25	112	67	6.6	109	2.2
26	216	68	48	110	2
27	49	69	363	111	91
28	18	70	13	112	17
29	160	71	555	113	22
30	389	72	26	114	40
31	676	73	277	115	98
32	80	74	1831	116	197
33	799	75	73	117	209
34	110	76	586	118	309
35	204	77	37	119	5.4
36	531	78	597	120	11
37	342	79	1925	121	7
38	50	80	175	122	5
39	317	81	555	123	5
40	95	82	4359	124	92
41	1146	83	1090	125	49
42	775	84	18	126	79
43	420	85	2.2	127	40
44	1280	86	11	128	270
45	960	87	4	129	273
46	960	88	57	130	5
47	32	89	11	131	2
48	114	90	3	132	3
49	573	91	11	133	12
50	1260	92	22	134	1
51	1146	93	23	135	1.4
52	14	94	12	136	8
53	21	95	905	137	36
54	13	96	14	138	16
55	37	97	6	139	3.3
56	420	98	6	140	24
57	105	99	33	141	1.4
58	49	100	12	142	23

59	49	101	20	143	14
60	4.6	102	21	144	2.8
61	15	103	65		

23. Import items from S.No. 145 to 157 may be deleted.

The Regional Authority may take necessary action accordingly.

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S.No.283

Case No. A/R-76	M/s. Emkay Exports, Jaipur	HQ F.No.01/80/50/00278/AM05/DESI	Lic. No. & date
Meeting No. 52/10		RA.F.No.13/80/040/00029/AM05	1310014556
Date: 30.03.2010		Ratification of norms	Date 08.06.2004

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.284

Case No. A/R-79	M/s. Godrej & Boyce MFG. Co. Ltd., Mumbai	HQ F.No.01/80/50/01088/AM08/DESI	Lic. No. & date
Meeting No. 52/10		RA.F.No.03/94/040/00961/AM08	0310457213
Date: 30.03.2010		Ratification of norms	dt.09.01.2008

The DHI furnished written comments in this case vide their U.O. No. 3(75)/08-TSW(B)/64 dated 12/02/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Godrej & Boyce ltd ratification of norms of licence no- 0310457213 dt 09-01-08.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Godrej & Boyce ltd. The reply submitted by the firm is incomplete. However based on the information available, this office recommends the following.

- 1. The export product no1 weight is 0.09 kg per piece and that of export product no2 is 0.005 kg and the same may be incorporated in the licence.*
- 2. Item no 1 of import may be allowed at 13.2 kg with 10% wastage as asked during the application. The word "Rod" may be suffixed to the same.*
- 3. Item no 2 of import may not be allowed as "Nitriding" is a process and not a raw material.*

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
12-02-10*

*Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(75)/08-TSW(B)*

dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.285

Case No. A/R-80	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/01025/AM08/DES.I	Lic. No. & date
Meeting No. 52/10		RA.F.No.03/95/040/00817/AM08	0310452638
Date: 30.03.2010		Ratification of norms	dt.04.12.2007

The Committee considered to firm's request to re-fix the norms of import item at Sl.No. 1,3,5,10,11,12,13 & 14. The DHI furnished written comments in this case vide their U.O. No. 3(31)/09-TSW(B)/56 dated 03/02/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Larsen & Toubro Limited for ratification of norms of licence no 0310452638 dt 04-12-07.

DES-I, DGFT may kindly refer to the above mentioned licence M/S L& T Limited. The firm has represented and requested for restoration of quantity of import which were deleted/ reduced vide their letter of dated 21-07-09 and 18-11-09. The description of export product may be amended to "Turbine Surface Condenser system for Oilfine Plant of Saudi Kayan Petrochemical Co. Al-Jubali with spares and special tools (Item nos SC-13001,SC-13002,SC-15010, SC-15020 and SC-16040)" as requested by the firm.

Item no 1 – The quantity was reduced as the firm had used rectangular blank in stead of square blank. The firm has not given any justification. This Office sticks to earlier comments.

Item no 3- There was certain calculation error. The quantity of import may be amended to 293.27 MT.

Item no 5- The firm had applied for import in meters. However as requested by the firm quantity of import 127150 meters with weight restricted to 130,483 kg.

Item no 14 and 15- both the items may be allowed under GN-4.

Item no 10to13- These are welding material. The firm has not given any calculation of the requirement. But the major quantity of plates allowed is at item no 3 whose thickness varies widely from 1 mm to 160 mm. This Office recommends welding material at 3% of weight of plates and 1% of weight of forgings. The total requirement comes to 11.5 MT say 12MT. Allowing proportionately, Item no 10 to be reduced to 7.3 MT, item no 11 to 4.6 MT, item no 12 to 250 kg and item no 13 to 4.85 MT.

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
03-02-10*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(31)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to revise the norms in respect of these products under the subject advance authorization in accordance with DHI comments.

The Regional Authority may take necessary action accordingly.

S.No.286

Case No. A/R-81	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/50/00354/AM09/DES.I	Lic. No. & date
Meeting No. 52/10		RA.F.No.03/95/040/01247/AM08	0310466484
Date: 30.03.2010		Ratification of norms	dt. 27.03.2008

The Committee considered the firm's request to allow the quantity of import item no. 1 viz. steel sheets/ plates as 3,000 kgs., quantity of import item no. 2 viz. Nickel alloy steel sheets/plates/round/bars as 9,500 kgs. and to enhance the quantity of forgings to 20 nos. from 19 nos. Nos. The firm's representation was examined by the technical authority in DHI and informed that import item no. 1 & 2 could not be restored as the firm has still not given the information regarding Sl No. 11 of SDI and the quantity of forging could not be enhanced as it was reduced as per normal practice of taking recovery for wastage. The Committee

Sl.No. 11 of SDL and the quantity of forging could not be enhanced as it was reduced as per normal practice of taking recovery for wastage. The Committee accordingly decided to maintain earlier decision as the deleted items can not be restored unless the firm gives complete information relating to Sl.No. 11 of SDL.

The RA may take necessary action accordingly.

S.No.287

Case No. A/R. - 116	M/s. GEA BGR Energy	HQ F.No.01/80/50/01284/AM09/DES.I	Lic.No. & Date
Meeting No. 52/10	Systems Ltd., Chennai	RA.F.No04/24/040/00197/AM09	0410099963
Date: 30.03.2010		Ratification of norms.	dt.12.11.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.

S.No.288

Case No. A/R. - 117	M/s. Industrial Boiler	HQ F.No.01/80/162/00450/AM10/DES.I	Lic.No. & Date
Meeting No. 52/10	Ltd., Mumbai	RA.F.No.03/82/038/00003/AM08	
Date: 30.03.2010		DFRC against export Product "Industrial Boiler / Sub assemblies of the Boilers"	

The Committee considered the firm's request as to whether ERW Tubes can be allowed to import as per SION C-1742 under DFRC. The DHI furnished written comments in this case vide their U.O. No. 3(20)/08-TSW(B)/63 dated 11/02/2010. Text of DHI comments are re-produced below:-

*Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Industrial Boiler Ltd for ratification of norms of licence no 03310014265 dt 12-11-09.

DES-I, DGFT may kindly refer to above mentioned licence of M/S Industrial Boiler Ltd. It is observed that different types of tubes like Seamless or ERW can be used for the manufacture of Industrial Boiler. AS per SION C-1742 for Industrial Boiler, (ITEM no 21)-Steel tube / pipes of relevent grade is allowed with 2% wastage. Since specifically type of tube has not been mentioned, ERW tubes can also be used for the manufacture of Industrial Boiler.

This issues with the approval of JS(B).

*B.C.Nayak
Development Officer*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(20)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to clarify that ERW Tubes made of steel are covered by input entry No. 21 of SION C-1742.

The Regional Authority may take necessary action accordingly.

S.No.289

Case No. A/R. - 118	M/s. JKM DAE RIM	HQ F.No.01/80/50/00439/AM09/DES.I	Lic.No. & Date
Meeting No. 52/10	Automotive Ltd.,	RA.F.No.07/24/040/00535/AM08	0710056578
Date: 30.03.2010	Bangalore	Ratification of norms.	dt.25.03.2008

The DC(MSME) furnished written comments in this case vide their U.O. No. 30(193)/2007-ME dated 29.12.2009 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Quantity of import item no. 1 may be allowed as 1.10kg./kg. content in the export product. Accordingly the weight of import of Aluminium ally may be amended as $0.8005 \times 1.10 \times 50000 = 44,028$ kg.
2. Quantity of import item no. 2 & 3 may be allowed on net-to-net basis

The Regional Authority may take necessary action accordingly.

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S.No.290

Case No. A/R - 144	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/80/50/01201/AM08/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.05/24/040/00842/AM08	0510215749
Date: 30.03.2010		Ratification of norms.	dt.01.02.2008

The Committee considered the firm's request to allow more quantities of import items at Sl.Nos. 2,3 & 4 under the subject advance authorization. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to amend the norms in respect of import item no. 2 & 3 under the subject advance authorization as under:-

1. Quantities of import items at Sl. Nos. 2 & 3 may be modified as 3600 Kgs. each

The Regional Authority may take necessary action accordingly.

S.No.291

Case No. A/R - 146	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00624/AM09/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.04/24/040/00410/AM08	0410096032
Date: 30.03.2010		Ratification of norms.	dt.26.05.2008

The Committee noted that firm has given some information with reference to this office letter advising them to furnish specific reply to each points of this office letter calling for certain information. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments and also decided to relist the case on the same date on which the firm was asked to appear for PH in another similar case. The case may be relisted on 11.05.2010

S.No.292

Case No. A/R - 147	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00560/AM08/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.04/24/040/00244/AM08	0410091900
Date: 30.03.2010		Ratification of norms.	dt.05.11.2007

The Committee noted that firm has given some information with reference to this office letter advising them to furnish specific reply to each points of this office letter calling for certain information. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments and also decided to relist the case on the same date on which the firm was asked to appear for PH in another similar case. The case may be relisted on 11.05.2010

S.No.293

Case No. A/R - 148	M/s. Timken India Ltd.,	HQ F.No.01/80/50/00069/AM10/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.02/24/040/00018/AM10	0210126153
Date: 30.03.2010		Ratification of norms.	dt.01.05.2009

The Committee considered the firm's request to re-fix the norms of subject advance authorization. The Committee decided to reject the case on the ground that

The Committee considered the firm's request to re-fix the norms of subject advance authorization. The Committee decided to reject the case on the ground that there is no substantive justification to revise the norms.

The Regional Authority may take necessary action accordingly.

S.No.294

Case No. A/R - 149	M/s. Thermax Ltd.,	HQ F.No.01/81/50/000310/AM06/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.31/24/040/00017/AM06	3110021206
Date: 30.03.2010		Ratification of norms.	dt.14.07.2005

The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore decided to hand over the case file alongwith firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 25.05.2010.

S.No.295

Case No. A/R - 150	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.11/24/040/00042/AM08	1110016562
Date: 30.03.2010		Ratification of norms.	dt.17.12.2007

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.

S.No.296

Case No. A/R - 151	M/s. The Saraswati Industrial Syndicates Ltd.,	HQ F.No.01/80/50/00649/AM09/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.05/24/040/00888/AM08	0510216789
Date: 30.03.2010		Ratification of norms.	dt.21.02.2008

The Committee considered the firm's request to revise the norms of the subject advance authorization. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to amend the norms in respect of import item no. 14 under the subject advance authorization as under:-

1. Quantity of import item at Sl. No. 14 may be allowed as 85 mtrs.(690 Kgs.) inclusive of 2% wastage.

The Regional Authority may take necessary action accordingly.

S.No.297

Case No. A/R - 152	M/s. Thermax Ltd.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.31/24/040/00153/AM08	3110030218
Date: 30.03.2010		Ratification of norms.	dt.08.08.2007

The Committee considered the firm's request to allow more quantities of import items at Sl.Nos. 1,2 & 3 under the subject advance authorization. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.

S.No.298

Case No. A/R - 153	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/81/50/00659/AM08/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.05/24/040/00323/AM08	0510206703
Date: 30.03.2010		Ratification of norms.	dt.25.07.2007

The Committee considered the firm's request to revise the norms of import items at Sl.Nos. 8,9 & 10 under the subject advance authorization. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to amend the norms in respect of these import items under the subject advance authorization as under:-

1. Quantities of import items at Sl. No. 8,9 & 10 which are welding consumables required for weld overlay may be allowed as 750 Kgs, 4400 Kgs and 5500 Kgs. respectively.

The Regional Authority may take necessary action accordingly.

S.No.299

Case No. A/R - 154	M/s. Kineco Pvt. Ltd.,	HQ F.No.01/80/50/01229/AM06/DES.I	Lic.No. & Date
Meeting No. 52/10		RA.F.No.17/24/040/00041/AM06	1710001187
Date: 30.03.2010		Ratification of norms.	dt.20.12.2005

The Committee considered the firm's request to amend the export obligation for quantity in Nos. for redemption of subject adv. Authorization as they have already completed the export before NC decision. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to amend the norms in respect of the subject advance authorization as under with the condition that RA may verify shipping bills to ascertain the weight of inputs for all export products :-

- i. Export products from S.No. 1 to 11 to contain 1116 Kgs. of import item at S.No. 1, 6312 Kgs. of import item at S.No. 2, 6300 Kgs. of import item at S.No. 3, 35000 Kgs. of import item at S.No. 4, 1574 Kgs. of import item at S.No. 5, 42149 Kgs. of import item at S.No. 6, 15636 Kgs. of import item at S.No. 7, 36000 Kgs. of import item at S.No. 8, 62000 Kgs. of import item at S.No. 9, 32000 Kgs. of import item at S.No. 10, 7900 **Sq.mtrs.** of import item at S.No. 11, 250 Kgs. of import item at S.No. 12. (RA may verify Shipping Bills to ascertain this)
- ii. Quantities of import items at S.No.3, 4, 8 to 12 may be allowed as applied for viz. 6,300 Kgs, 35,000 Kgs, 36,000 Kgs, 62,000 Kgs, 32,000 Kgs, 7,900 **Sq.mtrs.** & 250 Kgs respectively.
- iii. Quantities of import items at S.No.1, 2, 5, 6 & 7 may be modified to 1,172 Kgs., 6,628 Kgs., 1,653 Kgs., 44,256 Kgs. & 16,418 Kgs. respectively inclusive of 5% wastage.

The Regional Authority may take necessary action accordingly.

S.No.300

Case No. A/R-83	M/s. BLUE Star Ltd., Mumbai	HQ F.No.01/80/162/00511/AM06/DES.I	Lic.No. & Date
Meeting No. 52/10		RA F.No.03/94/039/00001/AM06	0310342378
Date: 30.03.2010		Ratification of norms	dt.10.08.2005

The Committee considered the comments of RA with regard to their statement that they have deleted the condition of SION from the authorization as per direction from headquarter and decided to clarify that no such instruction has been given by this office Hqrs has only suggested corrective action to rectify the mistake, if any. The Committee also advised the representative of the DIPP to examine the case for ratification and fixation of norms of the subject authorization. The case is to be re-listed before the NC on 25.05.2010.

U.O.No.201

Case No. A/R-16	M/s. BLUE Star Ltd.,	HQ F.No.01/80/162/00997/AM07/DES.I	Lic.No. & Date
Meeting No. 52/10	Mumbai	RA F.No.03/94/039/00021/AM07	0310407124
Date: 30.03.2010		Ratification of no	dt.08.11.2006

The Committee considered the comments of RA with regard to their statement that they have deleted the condition of SION from the authorization as per direction from headquarter and decided to clarify that no such instruction has been given by this office Hqrs has only suggested corrective action to rectify the mistake, if any. The Committee also advised the representative of the DIPP to examine the case for ratification and fixation of norms of the subject authorization. The case is to be re-listed before the NC on 25.05.2010.

Case No. C -01	M/s. Godrej & Boyce Mfg.	HQ F.No.01/80/162/0556/AM09/DES.I
Meeting No.52/10	Co., Ltd.,	
Date: 30.03.2010		Modification in SION Sl. No. C-1874 for the export product "Diesel Forklift 1.5 to 10 ton"

The Committee noted that SION is already available for "Deasel Forklift 1.5 to 10 ton" at Sl.No. C-1874 and the exporter requested to incorporate some additional components as inputs under this SION. The Committee noted that according to provision of General Note 4 for the engineering items in Handbook of Procedures Vol.II, where SION do not provide import of components or where additional components in addition to those allowed in norms are sought, the components as an input can be allowed for import on net-to-net basis without any wastage with accountability clause by RA. Accordingly, Committee opined that there is no need to incorporate components as addl. inputs under this SION entry and decided to advise the exporter to approach concerned RA for allowing import of components in addition to the inputs allowed under the SION on net-to-net basis.

The firm may be informed accordingly.

S.No.96

Case No. C - 12	Confederation of Indian Industry, New Delhi	F.No.01/80/162/00527/AM10/DES-I
Meeting No. 52/10		
Date: 30.03.2010	-M/s. Ambica Steels Ltd., Sahibabad, Ghaziabad	Streamlining the DEPB benefits on auto spare parts

The Committee observed that the comments called for from r Auto Desk in DHI (Shri Sushil Lakra, I.A.) are yet to be received. The Committee, therefore, decided to write a D.O. letter from Member Secretary to remind them for expediting their comments. The case may be re-listed on 25.05.2010.

S.No.97

Case No. C - 24	Reference received from	F.No. 01/80/162/00842/AM10/DES.I
Meeting No. 52/10	NSEZ, Noida of M/s.	
Date: 30.03.2010	Eurotherm Hema Radiators India Ltd.,	Fixation of wastage norms

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 25.05.2010.

S.No.98

Case No. C - 25	M/s. Meneta Automotive	F.No.01/80/162/00974/AM10/DES.I
Meeting No. 52/10	Components Pvt. Ltd.,	
Date: 30.03.2010		Fixation of wastage norms

The DHI furnished written comments in this case vide their U.O. No. 1(1)/10-TSW(B)/ dated 22.03.2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Meneta Auto for fixation of wastage norms.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Meneta Auto. The firm is an 100 % EOU & had submitted request for fixation of wastage norms. The firm has submitted reply. There are two export products namely back plate & Anti-noise Shim.

Back plate

There are three models namely V-1827,V475 & V-2186. The firm has given calculation of wastage. There is little over size in width of the coil. The wastage varies from 70.6% to 84.8% on HR Coils. Considering above facts, this Office recommends for wastage of 70% on HR coils for the above three models.

Anti noise Shim

There are four models namely T-1526-108, T-1555-13, T-1760-10,T-3190-10. The firm has given calculation of wastage. The shearing loss taken by the firm is 5%. The same can be managed with 2% wastage. The wastage varies from 78.8% to 92%. Considering above facts, this Office recommends for wastage of 80% for the above four models on HR Coils. No recovery has been considered as it is a 100% EOU unit. The wastage norm is applicable to this unit only.

The above issues with the approval of JS(B).

B.C.Nayak
Development Officer
22-03-10

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 1(1)/10-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Sl.No.99

Case No. C - 22	M/s. Bhukhanvala Tools Pvt. LTd., Navasari	F.No.01/80/162/00684/AM10/DES.I
Meeting No. 52/10		Fixation of wastage norms
Date: 30.03.2010		

The Committee observed that as per the existing work distribution among the NCs the export product falls under the jurisdiction of NC-VII. The Committee, after deliberating upon the case, directed to transfer the file relating to this case to NC-VII after issuing reminder to C&PC under intimation to the exporter and Development Commissioner.

Sl.No.100

Case No. C - 04	M/s. Bhukhanvala Tools Pvt. LTd., Navasari	F.No.01/80/162/00011/AM10/DES.I
Meeting No. 52/10		Fixation of wastage norms
Date: 30.03.2010		

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.

Sl.No.101

Case No. C - 34	M/s. Kerala Automobiles LTd.,	HQ F.No.01/80/162/00 /AM10/DES.I
Meeting No. 52/10		Request for DEPB benefit for front Engined Auto
Date: 30.03.2010		Rickshaws

The Committee considered the representation of M/s Kerala Automobiles Ltd. seeking clarification regarding DEPB benefit for Front Engined Auto Rickshaws.

The NC requested the DHI to examine the inputs in both types of Auto Rickshaws and offer their comments.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(A.K. Mishra, Asstt. IA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

|

(A. Komu)
Chairman